

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.370/Chd/Hry/2019

Under Section 9 of IBC, 2016

In the matter of:

Norton Rose Fulbright LLP ...Petitioner-Operational Creditor
Versus
Kohinoor Foods Ltd. ...Respondent-Corporate Debtor

Present through video conferencing:

Mr. Abhinav Sood, Advocate for the petitioner.
Mr. Ashok Malik, Advocate for the respondent.

When the matter is taken up for hearing, Mr. Abhinav Sood, Advocate appearing for the petitioner submits that the matter has been settled between the parties and accordingly, seeks to withdraw the instant CP.

2. Learned counsel appearing for the respondent-corporate debtor also informs that the matter has been settled between the parties.

3. In the circumstances, the CP(IB) No.370/Chd/Hry/2019 is dismissed as withdrawn.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 28, 2021
pc